

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2473
ANSWERED ON:23.08.2013
IRREGULARITIES IN IFCI
Rawat Shri Ashok Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether complaints relating to commercial appointment of top functionary in Industrial Finance Corporation of India (IFCI) have come up to the Government;
- (b) if so, the details thereof and dates when such complaints have been received along with the action taken thereon; and
- (c) the corrective measures taken or proposed to be taken by the Govt. in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b) Yes, Sir. A number of complaints relating to appointment of Shri Atul Kumar Rai, as CEO & MD in Industrial Finance Corporation of India (IFCI) from Hon'ble Members of Parliament addressed to Prime Minister and Finance Minister besides the complaints from Employees / Employees Association of IFCI have been received in this Ministry. After examining the matter / issues raised in the complaints, appropriate replies have been sent to the concerned authorities.

(c) This Ministry conducted a fact finding enquiry on the procedural lapses in the matter of appointment of Shri Atul Kumar Rai. Necessary action, based on the report of the enquiry, has been taken. Further, Shri Atul Kumar Rai, the then CEO & MD, IFCI has since resigned and his resignation has been accepted by the Board of IFCI, with effect from 31st May, 2013. Besides, the Board of Directors of IFCI has appointed a new CEO & MD, IFCI.